

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SMT MADHUMITA ROY, JUDICIAL MEMBER

ITA Nos.4224 & 4226/Del/2017
Assessment Years : 2010-11 & 2012-13

Urmil Bansal
J-12/13 Rajouri Garden
New Delhi-110027
PAN : AMUPB1207C
(Appellant)

Vs. Income Tax Officer,
Ward-45(2),
New Delhi.

(Respondent)

Appellant by : Shri Anil Kumar Goel, CA
Respondent by : Shri M. Baranwal, Sr. DR

Date of hearing : 24.11.2020
Date of pronouncement : 24.11.2020

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2010-11 and 2012-13 are directed against the orders of learned CIT(A), Delhi dated 31.03.2017.

2. The learned counsel for the assessee, vide its letter dated 17.11.2020, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 24th November, 2020.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar